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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
20.	27.6.97	<p>It is submitted by learned lawyer for the petitioner that he wants to withdraw this petition on the ground that services of some of the petitioners have already been regularised and the Railways are apparently taking steps to regularise the services of the rest of the applicants. In view of this learned lawyer for the petitioner wants to withdraw this petition with a liberty to file a fresh application, if necessary after getting fresh instruction. In view of this the application is disposed of as withdrawn.</p> <p style="text-align: right;"><i>S. J. S. 27.6.97</i> Vice-Chairman</p>	